# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## RAJYA SABHA UNSTARRED QUESTION NO. 3731 TO BE ANSWERED ON 03.04.2025

#### **Extended Producer Responsibility**

#### 3731. SHRI NARAIN DASS GUPTA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total number of automobile manufactures in the country complied with Extended Producer's Responsibility (EPR) for recycling at least eight per cent of steel for the treatment or disposal of products post-consumption in the last three years, the details thereof;
- (b) the number of companies penalized for not complying with the EPR in the last three years; and
- (c) the details of punitive action taken against such automobile manufactures in the country in the last three years?

### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (c): The Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Environment Protection (End-of-Life Vehicles) Rules, 2025 vide S.O. 98(E) dated 06th January, 2025 for environmentally sound management of end-of-life vehicles. The rules come into force from 1st day of April, 2025.

Under the rules, producers including automobile manufacturers are required to fulfil Extended Producer Responsibility (EPR) obligations for the vehicles that the producer has introduced or introduces in the domestic market, including vehicles put to self-use to ensure the scrapping targets as specified in the Schedule to the aforesaid Rules.

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